



नई दिल्ली  
NEW DELHI

याचिका संख्या./ Petition No. 179/MP/2020

कोरम/ Coram:

श्री आई. एस. झा, सदस्य/ Shri I. S. Jha, Member  
श्री अरुण गोयल, सदस्य/ Shri Arun Goyal, Member  
श्री पी. के. सिंह, सदस्य / Shri P. K. Singh, Member

आदेश दिनांक/ Date of Order: 22<sup>nd</sup> of September, 2023

**IN THE MATTER OF:**

Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 19.7.2016, 21.10.2016, 21.10.2016 and 13.1.2017 executed between Tata Power Renewable Energy Limited and Solar Energy Corporation of India Limited for seeking compensation on account of Change in Law events due to enactment of GST Laws.

**AND IN THE MATTER OF:**

**Tata Power Renewable Energy Limited**  
Corporate Centre A,  
34 SantTukaram Road,  
Carnac Bunder, Mumbai 400 009,  
Maharashtra, India

...Petitioner

**VERSUS**

**1. Solar Energy Corporation of India Ltd.,**  
1<sup>st</sup> Floor, A-Wing, 0-3,  
District Centre, Saket,  
New Delhi- 110017

2. **Maharashtra State Electricity Distribution Company Limited**  
Prakashgad, Plot No. G-9,  
AnantKaneekarMarg,  
Bandra East,  
Mumbai – 400 051
3. **Southern Power Distribution Company of Andhra Pradesh Limited**  
#19-13-65/A, SrinivasapuramTiruchanoor Road,  
Tirupati – 517503, Chittoor District,  
Andhra Pradesh
4. **Eastern Power Distribution Company of Andhra Pradesh Limited**  
Corporate Office,  
P&T Colony, Seethammadhara,  
Visakhapatnam.
5. **Gujarat UrjaVikas Nigam Limited**  
Sardar Patel VidyutBhavan, Race Course,  
Vadodara – 390 007, Gujarat

...Respondents

### शुद्धिपत्र / CORRIGENDUM ORDER

In order to rectify an inadvertent error in the Addendum Order dated 24.01.2023 to the Order in Petition No. 179/MP/2020 dated 09.01.2023, this corrigendum order is being passed.

2. In first line of the second paragraph of the Addendum Order dated 24.01.2023 words “*Carrying Cost in para 32*” are substituted with the words “*to Carrying Cost and O&M in para 32 & para 35*”
3. In the last line of the second paragraph, words “*and connected matters*” are suffixed after the word “*Ors.*”.
4. Except for the above, all other terms and conditions in the Addendum Order dated 24.01.2023 shall remain unaltered.

Sd/-

पी. के. सिंह  
(सदस्य)

Sd/-

अरुण गोयल  
(सदस्य)

Sd/-

आई. एस. झा  
(सदस्य)